

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 8

CP(IB) No. 420/Chd/Pb/2019

Under Section 7, IBC 2016

In the matter of:-

Indian Overseas Bank

...Petitioner/ Financial Creditor

Vs.

Shivam Continental Pvt. Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. Rakesh Gupta, Advocate for the petitioner/ financial creditor.

Mr. Aalok Jagga with Mr A.P.S. Maddan, Advocates for the respondent/
corporate debtor.

Hard copy of the reply filed vide Diary No. 590/2 dated 28.09.2022 are taken on record. Rejoinder has been filed by learned counsel for the petitioner/ financial creditor vide Diary No. 590/3 dated 02.11.2022. The same is taken on record. Written submissions have been filed by learned counsel for the petitioner/ financial creditor vide Diary No. 590/6 dated 02.11.2022. The same is also taken on record. Similarly, short written submissions filed vide Diary No. 590/7 dated 07.11.2022 are also taken on record.

It is stated by learned counsel for the respondent/ Corporate debtor that cost of Rs. 20,000/- imposed vide order dated 29.08.2022 has been paid. A date is requested by learned counsel for the respondent for arguments on the ground that the rejoinder has been recently filed and a short time is required for going through the same. List for arguments on 09.12.2022. No further opportunity will be granted.

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**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

November 17, 2022

SM